

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 16th June, 2025

S.O. 2687(E).— In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, 'Haryana Real Estate Regulatory Authority, Gurugram' (PAN: AAAGH0586F), an Authority constituted under sub-section (1) of Section 20 of the Real Estate (Regulation and Development) Act, 2016 (16 of 2016) by the State Government of Haryana, in respect of the following specified income arising to that Authority, namely:-

- (a) Amount received as Grant-in-aid or loan/advance from Government;
 - (b) Fee/penalty received from builders/developers, agents or any other stakeholders as per the provisions of the Real Estate (Regulation and Development) Act, 2016; and
 - (c) Interest earned on (a) and (b) above.
2. This notification shall be effective subject to the conditions that the Haryana Real Estate Regulatory Authority, Gurugram -
- (a) shall not engage in any commercial activity;
 - (b) activities and the nature of the specified income shall remain unchanged throughout the financial years; and
 - (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.
3. This notification shall be deemed to have been applied for the financial years 2018-19 to 2022-23 relevant to assessment years 2019-20 to 2023-24.

[Notification No. 57/2025/F. No. 300196/35/2022-ITA-I]

MEENAKSHI SINGH, Dy. Secy.

Explanatory Memorandum

It is certified that no person is being adversely affected by giving retrospective effect to this notification